S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 9886/2016

STATE OF UP & ORS.   Appellant(s)

VERSUS

Z.U. ANSARI & ANR.   Respondent(s)

([FOR DIRECTIONS][TO BE TAKEN UP IMMEDIATELY AFTER FRESH MATTERS]
 IA No. 2/2015 - STAY APPLICATION)

WITH

C.A. No. 7311/2019 (IV-C)
(IA No. 46010/2021 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 06-10-2023 These matters were called on for hearing today.

CORAM :
        HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
        HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s)   Mr. Anshuman Shrivastava, Adv.
                    Mr. Abhijeet Shrivastava, Adv.
                    Mr. Abhishek Sharma, Adv.
                    Mr. Abhishek Vikas, AOR
                    Mr. Aniket Singh Das, Adv.

                    Mr. Tanmaya Agarwal, AOR
                    Mr. Wrick Chatterjee, Adv.
                    Mrs. Aditi Agarwal, Adv.
                    Mr. Vinayak Mohan, Adv.

For Respondent(s)   Mr. Sanjay Singh, Adv.
                    Mr. Rajeev Singh, AOR

                    Mr. Saurabh Mishra, AAG
                    Mrinal Gopal Elker, AOR
                    Mr. Shashwant Parihar, Adv.
                    Mr. Divyansh Singh, Adv.

                    Mr. Digvijay Dam, Adv.
                    Mr. Anmol Chandan, Adv.
                    Mr. Rajat Nair, Adv.
                    Mr. Arvind Kumar Sharma, AOR

1

UPON hearing the counsel the Court made the following
O R D E R

We fail to appreciate why the Registry has placed this matter before a two Judges' Bench when it is to be listed before a three Judges' Bench on account of differences of legal perception.

In pursuance to the Order dated 15.2.2023, Union of India was impleaded as respondent No.2 and notice was issued. They are stated to have filed a counter affidavit on 04.9.2023.

Learned counsel for the parties to file their short synopsis running into not more than three pages each along with convenience compilation, if any, and as suggested by the learned counsel for the appellant the questions which arise for consideration before the three Judges Bench can be suggested by the counsels.

List for directions on 22.11.2023 in miscellaneous matters to ensure that the matter is ready for hearing thereafter the matter can be set down for hearing.

(RASHMI DHYANI PANT)   (POONAM VAID)
   COURT MASTER   COURT MASTER